

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Government Grants (Madhya Pradesh Amendment) Act, 1971

16 of 1971

CONTENTS

- 1. Short Title
- 2. Amendment Of Section 1
- 3. Repeal
- 4. <u>Retrospective Effect To Amendment Made By Section 2 In So Far As It Relates To Madhya Bharat Region</u>

Government Grants (Madhya Pradesh Amendment) Act, 1971

16 of 1971

An Act to amend the Government Grants Act, 1895 in its application to the State of Madhya Pradesh. Be it enacted by the Madhya Pradesh Legislature in the Twenty-second Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Government Grants (Madhya Pradesh Amendment) Act, 1971.

2. Amendment Of Section 1 :-

For sub-section (2) of Section 1, of the Government Grants Act, 1895 (No. XV of 1895) (hereinafter referred to as the principal Act) in its application to the State of Madhya Pradesh, the following subsection shall be substituted namely :--

"(2) It extends to the whole of India except the territories which immediately before the 1st November, 1956 were comprised in Part B State other than the Madhya Bharat and Sironj regions of the State of Madhya Pradesh."

<u>3.</u> Repeal :-

The Rajasthan Adaptation of Central Laws Ordinance, 1950 (IV of

1950) in so far as it applies the Government Grants Act, 1895 (XV of 1895) to the Sironj region is hereby repealed.

4. Retrospective Effect To Amendment Made By Section 2 In So Far As It Relates To Madhya Bharat Region :-

The amendment made by Section 2 in so far as it relates to Madhya Bharat region shall be deemed to have formed part of the principal Act with effect from the 2nd day of October, 1959.